

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/236(KB)2021  
IA(I.B.C)/1252(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	<b>SREI EQUIPMENT FINANCE LIMITED VS PREDICATE CONSULTANTS PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Rahul Auddy, Adv. ] For the Liquidator  
Mr. Aditya Gooptu, Adv. ]

**ORDER**

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/1252(KB)2024:**
  - a. This application is filed by the Liquidator under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 44 (2) of the Insolvency and Bankruptcy Board (Liquidation Process) Regulations, 2016 for extension of 90 days from 26<sup>th</sup> June, 2024.
  - b. The reasons for extension seeking by the Liquidator is mentioned in paragraphs 17, 19 and 20 of this application.
  - c. This application is supported by an affidavit which is placed at pages 24 to 26.
  - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. On being satisfied, we grant extension of liquidation process of 90 days from 26<sup>th</sup> June, 2024 and accordingly, IA(I.B.C)/1252(KB)2024 is allowed and disposed of.
  - e. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**